

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2140
TO BE ANSWERED ON MARCH 20, 2023

DISCONTINUATION OF YOGA CLASSES IN SIRI FORT SPORTS COMPLEX

NO. 2140. SHRI NARANBHAI J. RATHWA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that management of Siri Fort Sports Complex of Delhi Development Authority (DDA) has completely stopped the Yoga classes for the last three years;
- (b) if so, the reasons therefor;
- (c) whether it is also a fact that Delhi Yoga Sabha was conducting Yoga classes in Sports Complex for more than twenty years at abysmally low fees and Secretary of the Club has discontinued the classes without any reasons; and
- (d) if so, whether DDA would enquire into the mismanagement by Secretary of Sports Club for not resuming the classes and if not, reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) : No Sir, Delhi Development Authority (DDA) has informed that the indoor yoga classes are being conducted at the Siri Fort Sports Complex.
- (b) : Does not arise in view of (a) above.
- (c) : DDA has informed that the Delhi Yoga Sabha had conducted yoga classes at Siri Fort Sports Complex for more than 20 years. Coaching fees to be charged from trainees is decided by the coach/coaching agency. Earlier, there was no maximum permissible tenure for coaching contracts. The maximum tenure of coaching contracts of five years was fixed as per policy decision of DDA's Sports Management Board in its meeting held on 12.12.2017. According to this decision, the maximum permissible tenure, including extension of the contract awarded to Delhi Yoga Sabha was over in the year 2020.
- (d) : Presently, indoor yoga classes are being conducted at Siri Fort Sport Complex by M/s Vedic Asthang Yog.
